

**Central Administrative Tribunal
Principal Bench**

OA-2304/2014

New Delhi, this the 09th day of April, 2018

Hon'ble Mr. Uday Kumar Varma, Member (A)

Dinesh Babu S/o Sh. Prashu Ram,
Assistant Traffic Inspector,
Aged 61 years,
R/o AH-50, Second Floor,
Shalimar Bagh, New Delhi. Applicant

(None present)

Versus
Delhi Transport Corporation,
Through Chief Managing Director,
Inderprastha Estate, New Delhi. Respondents

(through Sh. Salman Khan for Sh. Karunesh Tandon)

ORDER (ORAL)

This OA was restored on 07.02.2018 after having been dismissed in default earlier. However, the applicant is absent today and so is his counsel. Even on the last date of hearing, i.e., on 27.03.2018, adjournment was sought by applicant. Judged by the conduct of the applicant ever since he filed this OA, it seems that the applicant is not interested in pursuing this matter any further because at least, if once the OA having been dismissed in default, he should have been careful in pursuing this matter or at least be present on the hearing date.

2. Given the above circumstances, it is deemed appropriate that this OA be dismissed in default and for want of prosecution.

**(Uday Kumar Varma)
Member (A)**

/ns/